


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.12.2017 AT 10.30 AM



TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB)77/6/HDB/2016
NAME OF THE COMPANY	Basai Steels & Power Limited(CD)
NAME OF THE PETITIONER(S)	Bharat Steel Industries (OC)
NAME OF THE RESPONDENT(S)	Basai Steels & Power Limited
UNDER SECTION	Sec 6 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitish Bandari	Adv for Petitioner	nitishbandari@gmail.com 9949901616	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

G. Bhupesh – For RP – Advocate – 9966622805 – 
HEMANT SHARMA – RP 9818368356 

Heard Mr.Nitish Bandari, learned counsel for the Petitioner and Mr.Hemant Sharma, RP and Mr.G.Bhupesh, RP.

Mr.Hemant Sharma, Resolution Professional submit his report dated 07.12.2017 of 2nd CoC meeting held on 16.11.2017. Since the stipulated time of 180 days will be over on 15.01.2018, the learned RP is directed to complete the entire process of CIRP and submit his reports on or before 01.01.2018. No further adjournment will be granted by the adjudicating authority. Post the case on 04.01.2018.


MEMBER (TECHNICAL)


MEMBER (JUDICIAL)